

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-409/PB/2017
IA/431/2024, IA/6175/2023

IN THE MATTER OF:

M/s. Edelweiss Assest Reconstruction Co. Ltd. ...PETITIONER

Vs.

M/s. Net 4 India Ltd. ...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 10.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

**For the Petitioner/Financial Creditor :Adv. R.P. Agrawal, Adv. Reema
Mishra and Adv. Akshara
Santhosh.**

For the Monitoring Agent :Adv. Karan Vir Khosla.

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **26.07.2024**.

Sd/-
Rahul Bhatnagar
Member (T)